

Case No.268212/16

Abhishek Kaul & Ors Vs. Arundhati Roy & Ors

07.05.2019

Present: Complainant Abhishek Kaul in person.

Notice to complainant received back duly served. Be taken on record.

Perusal of the file shows that vide order dated 04.07.2011 the proceedings in this case were stayed in terms of Section 210 Cr. PC. Further order dated 07.03.2013 records that the FIR which was registered, which result in staying of proceedings of this case u/s 210 Cr. PC, stands transferred to Crime Branch for investigation. Time was sought by the complainant to get the matter transferred to the court having jurisdiction over Crime Branch.

Part examination of complainant at the stage of PSE already stands recorded way back on 27.11.2010, but thereafter the matter has not proceeded any further. In the connected case in which FIR has been registered due to which present case stands stayed, till date final report has not been received and B/Ws have been issued to IO for securing his presence and matter is now listed for 01.06.2019.

Hence, let this matter be listed for **01.06.2019**.

(SUMEET ANAND)
MM-07/PHC/Delhi/07.05.2019